

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).
4266-4268/2014

(Arising out of impugned final judgment and order dated 20/12/2013 in CRA No. 1716/2006, 20/12/2013 in CRA No. 1660/2006, 20/12/2013 in CRA No. 1653/2006 passed by the High Court Of Judicature at Allahabad)

RAM PRASAD

Petitioner(s)

VERSUS

STATE OF U.P & ANR ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents)

Date : 12/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Pawanshree Agrawal, Adv.

For Respondent(s)

State of U.P.

Mr. Vibhu Tiwari, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

For RR 2 to 5

Mr. Imtiaz Ahmed, Adv.

Mrs. Naghma Imtiaz, Adv.

For M/s Equity Lex Associates

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, these matters are adjourned for two weeks.

[SNEH LATA SHARMA]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.